

Annexure A

Table I - Summary Statement showing holding of specified securities of the listed entity

Category (I)	Category of shareholder (II)	No. of shareh older (III)	No. of fully paid up equity shares held (IV)	Partly paid- up equity shares held (V)	No. of shares underlyi ng Deposit ory Receipts (VI)	Total no. shares held (VII) = (IV)+(V) +(VI)	Shareholdi ng as a % of total no. of shares (calculated as per SCRR, 1957) As a % of		er of Vo I in each securi (IX)	n clas ties	s of	No. of Shares Underly ing Outstan ding converti ble securiti	shares on	Shareholdi ng, as a % assuming full conversion of convertible securities (as a	Loc sh (i	nber of eked in nares XIII)	Sh ple	nber of nares edged XIV)	Dis Unde	lon- posal ertaking XV)	encur i	Other mbrances, f any (XVI)	end	al Number f Shares cumbered (XVII) = (+XV+XVI)	Number of equity shares held in dematerialized form (XVIII)
							(A+B+C2) (VIII)	Class eg: X	Class eg: Y	To tal	0/. of	es (includi ng	Securities etc.) (XI)=(VII+X)	percentage of diluted share	No. (a)	As a % of total Share s held (b)	No. (a)	As a % of total share s held (b)	No (a)	As a % of total shar es held (b)	No (a)	As a % of total shares held (b)	N o . (a)	As a % of total shares held (b)	
(A)	Promoter & Promoter Group																								
(B)	Public																				NA				
(C)	Non Promoter- Non Public																				NA				
(C1)	Shares underlying DRs						NA														NA				
(C2)	Shares held by Employee Trusts																				NA				
	Total																								



Table II - Statement showing holding of specified securities by the Promoter and Promoter Group

	Category & Name of the Shareholders (I)	Entity type Promoter or Promoter group (Promoter	PAN (III)	No. of share holder (IV)	No. of fully paid up equity shares held (V)	Partly paid- up equit y share s held (VI)	No. of shares underlyin g Depositor y Receipts (VII)	Total no. shares held (VIII = V+VI+ VII)	Sharehold ing % calculate d as per SCRR, 1957 As a % of (A+B+C2) (IX)	hel	d in ea secι	ch clas irities X)	No. of Shares Underlyin g Outstandi ng convertib le securities	Total No of shares on fully diluted basis (including warrants, ESOP, Convertibl	Total shareholdi ng, as a % assuming full conversio n of convertibl e	Loc	nber of cked in nares XIV)	Sh ple	nber of nares edged XV)	Dis Und	Non- sposal lertakin (XVI)	encu nce aı	her mbra es, if ny VII)	encur	I Number of Shares nbered (XVII) V+XV+XVI)	Number of equity shares held in demateri alized form (XIX)
		group would exclude promoter s) (II)				(-7)			,			Tota I	(includin g Warrants, ESOP etc.) (XI)	e Securities etc.) (XII)=(VIII+ XI)	-	No. (a)	As a % of total Share s held (b)	No. (a)	As a % of total share s held (b)	N o . (a)	As a % of total shar es held (b)	N o. (a)	As a % of tot al sh ar es he Id (b)	No (a)	As a % of total shares held (b)	
(1)	Indian																						ı	l.		
(a)	Individuals/H indu undivided Family Name																									
(b)	(xyz) Central Government/ State Government(s) Name (xyz)																									
(c)	Financial Institutions/ Banks																									
	Name (xyz)																									
(d)	Any Other (specify)																				_					
	Name (xyz)																									



															ange D							
	Sub-Total (A)(1)																					
(2)	Foreign																					
(a)	Individuals (Non- Resident Individuals/ Foreign Individuals)																					
	Name (xyz)																					
(b)	Government																					
	Name (xyz)																					
(c)	Institutions																					
	Name (xyz)																					
(d)	Foreign Portfolio Investors																					
	Name (xyz)																					
(e)	Any Other (specify)																					
	Name (xyz)																					
	Sub-Total (A)(2)																					
	Total Shareholdin g of Promoter and Promoter Group (A)=																					
	(A)(1)+(A)(2)	ares which	remain u	ınclaimed	d may be	given h	ere along wi	th details	such as numb	per of sh	nareholo	ders o	utstandii	ng shares he	eld in demat/u	nclaimed susi	pense	accoun	t votina riahts	s which are fro	zen etc	



Note:

- 1)
- PAN would not be displayed on website of Stock Exchange(s).
 The term "Encumbrance" has the same meaning as assigned under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time.
- 2) Details of promoter and promoter group with shareholding "NiL" can be accessed from here.



Table III - Statement showing holding of specified securities by the Public shareholders

	Category & Name of the Shareholders (I)	PAN (II)	No. of shareh older (III)	shares held		no. shares held (VII =	Shareholdi ng % calculated as per SCRR, 1957 As a % of (A+B+C2)	No	er of Vo in each secur (IX of Voti Rights	h clas ities () ing	Total	No. of Shares Underlyi ng Outstand ing converti ble	shares on fully diluted basis	Total sharehold ing, as a % assuming full conversio n of	Loci sh	nber of ked in ares XIII)	Sh	ares dged	Nor Dispo Under ing ()	sal tak	enci anc a	ther umbr es, if ny (VI)	Nur SI enc d (i (XIV	hares	Number of equity shares held in dematerialize d form (XVIII)	Share	tegoriza shares (XIX) holding (ares) und	No. of
					(VI)	,	(VIII)	Cla ss X	CI as s Y	To tal	Votin g	securitie s (includin g Warrants , ESOP	warrants . ESOP.	convertibl e securities (as a		% of	No . (a)	As a % of total shar es held (b)	N o. (a)	Asa% of totalsharesheld(b)	N o . (a)	As a % of tot al sh ar es hel d (b)	N o . (a)	As a % of total shar es held (b)		Sub- cate gory (i)	Sub- cate gory (ii)	Sub- cate gory (iii)
(1)	Institutions (Domestic)																			N	IA							
(a)	Mutual Funds																				IA							
	Name (Xyz)																				IA							
(b)	Venture Capital Funds																			Ν	IA							
	Name (Xyz)																			Ν	IA							
(c)	Alternate Investment Funds																				IA							
	Name (Xyz)																				IA							
(d)	Banks																				IA							
	Name (Xyz)																			N	IA							
(e)	Insurance Companies																			Ν	IA							
	Name (Xyz)																			Ν	IA							
(f)	Provident / Pension Funds																			Ν	IA							



								 		Oi iiidia			
	Name (Xyz)									NA			
(g)	Asset Reconstruction Companies									NA NA			
	Name (Xyz)									NA			
(h)	Sovereign Wealth Funds									NA			
	Name (Xyz)									NA			
(i)	NBFCs registered with RBI									NA			
	Name (Xyz)									NA			
(j)	Other Financial Institutions									NA			
	Name (Xyz)									NA			
(k)	Any Other (specify)									NA			
	Name (Xyz)									NA			
	Sub-Total B(1)									NA			
(2)	Institutions (Foreign)									NA			
(a)	Foreign Direct Investment									NA			
	Name (Xyz)									NA			
(b)	Foreign Venture Capital Investors									NA			
	Name (Xyz)									NA			
(c)	Sovereign Wealth Funds									NA			
	Name (Xyz)									NA			
(d)	Foreign Portfolio Investors Category I									NA			
	Name (Xyz)									NA			
(e)	Foreign Portfolio Investors Category II									NA			
	Name (Xyz)									NA			
(f)	Overseas Depositories (holding DRs) (balancing figure)									NA			
	Name (Xyz)									NA			

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						CCU	HILLIC	S all	u LAC	lalige	Dua	u	of India		
(g)	Any Other (specify)												NA		
	Name (Xyz)												NA		
	Sub-Total B(2)												NA		
(3)	Central Government / State Government(s)												NA		
(a)	Central Government / President of India												NA NA		
(b)	Name (Xyz)												NA NA		
(b)	State Government / Governor														
	Name (Xyz)												NA		
(c)	Shareholding by Companies or Bodies Corporate where Central / State Government is a promoter												NA		
	Name (Xyz)												NA		
	Sub-Total B(3)												NA		
(4)	Non- institutions												NA		
(a)	Associate companies / Subsidiaries												NA		
	Name (Xyz)												NA		
(b)	Directors and their relatives (excluding independent directors and nominee directors)												NA		
	Name (Xyz)												NA		
(c)	Key Managerial Personnel												NA		_
	Name (Xyz)												NA		
(d)	Relatives of promoters (other than 'immediate relatives' of												NA		



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	promoters disclosed under 'Promoter and Promoter Group' category)															
	Name (Xyz)													NA		
(e)	Trusts where any person belonging to 'Promoter and Promoter Group' category is 'trustee', 'beneficiary', or 'author of the trust'													NA		
	Name (Xyz)													NA		
(f)	Investor Education and Protection Fund (IEPF)													NA NA		
	Name (Xyz)													NA		
(g)	Resident Individuals holding nominal share capital up to Rs. 2 lakhs													NA NA		
	Name (Xyz)													NA		
(h)	Resident Individuals holding nominal share capital in excess of Rs. 2 lakhs													NA		
	Name (Xyz)													NA		
(i)	Non Resident Indians (NRIs)													NA		
	Name (Xyz)													NA		
(j)	Foreign Nationals													NA		
	Name (Xyz)	T												NA	T	\neg
(k)	Foreign Companies										-			NA		
	Name (Xyz)													NA		
(I)	Bodies Corporate													NA		
	Name (Xyz)													NA		

(m)	Any Other								NA		
	(specify) Name (Xyz)								NA		
	Sub-Total (B)(4)								NA		
	Total Public Shareholding (B) = (B)(1) + (B)(2) + (B)(3) + B(4)								NA		

Details of the shareholders acting as persons in Concert including their Shareholding (No. and %):

Details of Shares which remain unclaimed may be given here along with details such as number of shareholders, outstanding shares held in demat/unclaimed suspense account, voting rights which are frozen etc.

Note

- (1) PAN would not be displayed on website of Stock Exchange(s).
- (2) The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.
- (3) W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available and the balance to be disclosed as held by custodian.
- (4) Categorization and disclosure of each shareholder category should be carried out in the order prescribed in the above format. If a shareholder is falling under more than one category, then the same shall be classified in the category falling first in the order prescribed in the above format. Shareholding under any of the categories shall be unique and will not be duplicated under multiple categories.
- (5) Sub-categorization of shares under column no. (XV) will be based on shareholding (no. of shares) under the following sub-categories:
- (i) Shareholders who are represented by a nominee Director on the board of the listed entity or have the right to nominate a representative (i.e. Director) on the board of the listed entity.
- (ii) Shareholders who have entered into shareholder agreement with the listed entity.
- (iii) Shareholders acting as persons in concert with promoters.



Table IV - Statement showing holding of specified securities by the Non-Promoter Non-Public shareholders

	Category & Name of the Shareholders (I)	PAN (II)	No. of shar ehol der (III)	No. of fully paid up equity share s held (IV)	Partly paid- up equity share s held (V)	No. of shares underlyi ng Deposit ory Receipt s (VI)	Total no. shares held (VII = IV+V+VI)	Shareholding % calculate d as per SCRR, 1957 As a % of (A+B+C2) (VIII)	ead	ch class	of secu (IX)	Total as a % of Total Voting	No. of Shares Underlyi ng Outstan ding converti ble securitie s (includi	Total No of shares on fully diluted basis (including warrants, ESOP, Convertible Securities etc.) (XI)=(VII+X)	Total shareholding, as a % as suming full conversion of convertible securities (as a percentage of diluted share capital) (XII)	Numb Locke shar (XI	ed in res	Number of Shares pledged (XIV)	Non- Disclosure Undertaking (XV)	Other encumbranc s, if any (XVI)	Total Number of Shares encumber ed (XVII) = (XIV+XV+X VI)	equity share s held
									Class X	Class Y	Total	rights	ng Warrant s, ESOP, etc.) (X)			No. (a)	As a % of total Shar es held (b)	No. As (a) a % of tot al sh are s hel (b)	No. As a % of tota I sha res hel d (b)	%	. a (a) % of tot al sh ar es he	
(1)	Custodian/DR Holder																	1 (2)	۸	A	1 (~)	
(a)	Name of DR Holder (If																		N	A		
(i)	available) abc																		٨	Α		
(ii)	efg																		N	A		
	Sub-Total (C1)																					
	Employee Benefit Trust / Employee Welfare Trust under SEBI (Share Based Employee Benefits and Sweat Equity) Regulations, 2021																			A		
(a)	Name (abc																		٨	IA		
	Sub-Total (C2)																					
	Total Non Promoter -																		٨	IA		
	Non Public																					



Shareholding								
(C) = (C1) +								1
(C2)								l

Note:

(1) PAN would not be displayed on website of Stock Exchange(s).

- (2) The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.
- (3) W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available.

Table V- Statement showing details of significant beneficial owners

Sr. No		Details of the (I)	SBO	Details o	f the registere	ed owner	Details of holding/ exe SBO in the reporting of direct or in (III)	company, whether direct*:	Date of creation / acquisition of significant beneficial interest# (IV)
	Name	PAN/ Passport No. in case of a foreign national ^{\$}	Nationality	Name	PAN / Passport No. in case of a foreign national	Nationality	(a) Shares (b) Voting rights (c) Rights on distributable dividend or any other distribution (d) Exercise of control (e) Exercise of significant influence	% %	

^{*} In case the nature of the holding / exercise of the right of a SBO falls under multiple categories specified under (a) to (e) under Column (III), multiple rows for the same SBO shall be inserted accordingly for each of the categories.

[#] This column shall have the details as specified by the listed entity under Form No. BEN-2 as submitted to the Registrar.

^{\$} PAN/ Passport number not to be disclosed on the website of the Stock Exchange(s).



Table VI - Statement showing foreign ownership limits

	Board approved limits	Limits utilized
As on shareholding date		
As on the end of previous 1st quarter		
As on the end of previous 2nd quarter		
As on the end of previous 3rd quarter		
As on the end of previous 4th quarter		